

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KROSSLINK INFRASTRUCTURE LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Krosslink Infrastructure Ltd.
2.	Date of incorporation of corporate debtor	26 th February, 1983
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L29269MH1983PLC186778
5.	Address of the registered office and principal office (if any) of corporate debtor	511, Vyapar Bhavan, 5th Floor, 49, P.D'mello Road, Carnac Bunder, Masjid (E) MUMBAI – 400009, MAHARASHTRA
6.	Insolvency commencement date in respect of corporate debtor	02.11.2023 (Order Received on 07.11.2023)
7.	Estimated date of closure of insolvency resolution process	30.04.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anil Kumar Dad, Registration No: IBBI/IPA-001/IP-P-02519/2021-22/13840
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Anil Kumar Dad 6019-20, World Trade Center, Ring Road, Surat –395002 Email : anil.dad@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Anil Kumar Dad 6019-20, World Trade Center, Ring Road, Surat –395002 Email : cirp.krosslink.akd@gmail.com
11.	Last date for submission of claims	16.11.2023 (Order Received on 07.11.2023)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Krosslink Infrastructure Ltd. on 02.11.2023 (Order Received on 07.11.2023).**

The creditors of **M/s Krosslink Infrastructure Ltd.**, are hereby called upon to submit their claims with proof on or before **16th November, 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

ANIL KUMAR DAD
IRP OF M/S KROSSLINK INFRASTRUCTURE LTD.
6019-20, World Trade Center, Ring Road, Surat –395002
Registration No: IBBI/IPA-001/IP-P-02519/2021-22/13840
Afa Valid till : 15th January, 2024
Email : anil.dad@gmail.com

Date : 07.11.2023,

Place : Surat